

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-196/2017

New Delhi this the 17th day of January, 2017

Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)

Nazneen Jamil d/o Mohammad Jamil
Roll no. 69004570 (Post Librarian)
Age about 29 years,
R/o 3525, Street Babar Baig,
Lal Kuan, Delhi-06
Group- C ... Applicant

(By Advocate : Sh. B.K. Berera)

Versus

1. The Govt. of NCT of Delhi,
Through the Chief Secretary,
Delhi Secretariat, Players Building, New Delhi.
2. The Secretary,
Delhi Subordinate Service Selection Board,
Govt. of NCT of Delhi,
FC-18, Institutional Area, Karkardoma,
Delhi-92.
3. The Secretary,
Directorate of Education, Old Sectt.
Govt. of NCT of Delhi
Delhi-110054.

ORDER (ORAL)

Hon'ble Mr. Shekhar Agarwal, Member (A)

This OA has been filed seeking the following reliefs:

“(a) to direct the respondents to consider the name of the Applicant in the list of provisionally selected candidate along with names of other candidates already selected and recommend her name for appointment as the applicant has scored more marks then the last candidate selected.

(b) direction to the respondents to consider the 'equivalent' qualification and that in the past the candidates with computer application certificate from read. institute have been

appointed, pay cost of litigation to the Applicant as the Applicant has been dragged to the Tribunal by the respondents.

(c) any other order as the Hon'ble Tribunal may deem fit under the present facts and circumstances of the case."

2. Learned counsel for the applicant has submitted that this case was squarely covered by judgments of this Tribunal in OA No. 1025/2016 (**Hans Kumar vs. GNCTD**) as well as OA No. 1131/2016 (**Ms. Baby vs. GNCTD**) along with other connected OAs decided on 23.12.2016. Learned counsel for the applicant has prayed that the applicant may be extended the same benefits.

3. Accordingly, we dispose of this OA at the admission stage itself without issuing notice to the respondents and without going into the merits of the case with a direction to the respondents to examine the case of the applicant herein and in case she is found to be covered by the judgments in aforementioned OAs, then she may be extended the same benefits. In any case, decision may be taken by the respondents within 60 days from the date of receipt of a certified copy of this order. No costs.

(Raj Vir Sharma)
Member (J)

/ns/

(Shekhar Agarwal)
Member (A)